

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1712/ND/2019

In the matter of :

Power 2SME Power Limited

.. PETITIONER

Vs.

Kagaz Print-N-Pack India Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 25.9.2019

Coram :

Sh. R. Varadharajan,

Hon'ble Member (Judicial)

Shri Kapal Kumar Vohra,

Hon'ble member (Technical)

For the Petitioner /Op. Creditor :Mr. Pankaj Bhagat, Advocate

For the Respondent/Corporate Debtor :

ORDER

Ld. Counsel for the Petitioner is present. In relation to dispatch proof of Section 8 notice upon the Corporate Debtor, which has come back with an endorsement "Left" as pointed out by Ld. Counsel for the Petitioner at Page-109 & 110 of the typed set filed along with the Petition, only photocopies have been provided. The Petitioner is directed to bring on record the original copies of the Returned Covers along with an affidavit to be filed within a week from today.

Post the matter on 11.10.2019.

SD

(K.K. Vohra)
MEMBER (TECHNICAL)

SD

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit